

DIVISION BENCH
COURT - II

O-221

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

APPEAL/86(KB)2023
COMP.APPL/86(KB)2023

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21ST MAY 2024

IN THE MATTER OF	AJAY JAIN VS SHRIRAM POWER & STEEL PRIVATE LIMITED
UNDER SECTION	SEC. 59

Appearance (via video conferencing/physically)

Mr. Rakesh Wadhwa, Adv.] For the Appellant/Petitioner

Mr. Sudhir Mehta, Adv.] For the Respondent

Ms. Tanvi Luhariwala, Adv.]

Mr. Anurag Bagaria, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the petitioner present. Ld. Counsel appearing on behalf of the respondent present.
2. Ld. Counsel appearing on behalf of the petitioner submits that a claim against the person, who is already dead his legal heirs have not been substituted so far. Therefore, the petitioner is to come up and justify his conduct in not getting the legal heir or substituted in place of the original respondent no. 2, **failing which appropriate Orders would be passed** in this matter on the next date of hearing.
3. List the matter for further consideration on **26.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.